



2026:AHC:48108

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 558 of 2026

Foolchand

.....Petitioner(s)

Versus

Deputy Director Of Consolidation Azamgarh And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Yadav, Mukesh Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"Issue a writ order or direction in the nature of mandamus commanding the respondent no.2/ Consolidation Officer, Foolpur, Azamgarh to decide the proceeding of recall/restoration application in Case no. 560186/2024 (Foolchand and others Vs. Bhuwal) under section 9-A of U.P. Consolidation of Holdings Act, 1953 Village- Mauja- Kushmahra, Pargana- Kauriya, Tehsil- Budanpur, District- Azamgarh, pending in the court of learned Consolidation Officer, Foolpur, Azamgarh, pending before it expeditiously within a period so stipulate Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served by keeping this matter pending. Therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as raised in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **seven months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

March 10, 2026

vkg

(Dinesh Pathak,J.)